

### Common Cadre of Hindi Posts

9107. SHRI NAND KISHORE SHARMA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have decided to have a common cadre of Hindi posts in all Ministries/Departments;

(b) whether those translators of the various Ministries/Departments who are at present on deputation to other Departments or who have gone, through proper channel to offices other than Ministry/Department but have lien in their parent Department will be considered for inclusion in the cadre;

(c) whether there is any proposal to include all those who were Hindi Translators/Senior Hindi Translators etc. since 1977 and have now left their parent office also; and

(d) whether those who are on deputation to Ministries from other bodies would be considered for inclusion in the cadre?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) Yes, Sir.

(b) to (d). All the persons appointed, otherwise than on tenure basis, against the posts of Hindi Translators, Hindi Officers, etc., in the different Ministries/Departments and their Attached Offices which are being included in the proposed Central Secretariat Official Language Service and hold such posts or hold lien on such posts on the commencement of the rules for the Service will be considered for induction into the Service.

### Retention of Lien on Lower Posts Consequent on Confirmation on Higher Grade Posts

9108. SHRI MANMOHAN TUDU: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that under the Central Government Rules, any person confirmed in a lower grade post which appointed and confirmed on a higher grade post can still retain his lien on the lower grade post held by him previously; and

(b) if so, what are the rules in such cases of holding lien by persons confirmed in a particular post?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBIAH): (a) No, Sir. According to the rules a Government servant cannot be appointed substantively to two or more permanent posts at the same time.

(b) The question does not arise.

### Coordinating Committee for transfer of Technology

9109. SHRI A. A. RAHIM: Will the Minister of INDUSTRY be pleased to state:

(a) whether there is any coordinating body which can help transfer of technology between different public sector industries and avoid foreign collaboration in the fields where know-how is available in the country;

(b) if so, details thereof; and

(c) if not, whether there is any proposal to set up such a body to help new industrial ventures in the country?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARNJIT CHANANA): (a) to (c). Government's endeavour is to facilitate the transfer of technology from efficiently operating units to new units and the policy in this regard is based on national priorities. Companies which have well established R & D organisations and have demonstrated their ability to absorb, adapt and disseminate modern technology are permitted to import such technology as will increase their efficiency and cost-effectiveness. Foreign collaboration is

permitted in sophisticated and high priority are as, in export-oriented or import-substitution manufacture and for enabling indigenous industry to update existing technology in India to meet effectively changing consumer preferences and/or to become competitive in the export market.

The proposals for foreign collaboration including those from public sector undertakings are examined in detail in consultation with the various technical authorities such as Directorate General of Technical Development (Technical Evaluation Committee), Deptt. of Science and Technology and NRDC, as well as the concerned administrative Ministries. Due regard is given to technical competence, magnitude of operations, economic viability of the projects and availability of indigenous resources as well as the recipients' present and future technical and technological resources and capabilities.

#### Expansion/modernisation of automobile manufacturing units

9110. SHRI R. L. BHATIA: Will the Ministry of INDUSTRY be pleased to state:

(a) which of the automobile manufacturing units in India have been permitted to launch upon their modernisation and expansion plans for increasing their production capacity;

(b) the type of vehicles to be manufactured by them and the extent of such modernisation and expansion allowed;

(c) whether Government propose exercising any control over their products;

(d) if so, in what manner; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA) (a) and (b): From time to time various automotive units in the country have been accorded permission for upgrading their product, modernising their production line

and for increasing the production capacity. The following approvals have been specifically granted for increasing the production capacity:

(i) M/s. Ashok Leyland have been given a letter of intent in July, 1980 for expanding their capacity for the manufacture of medium duty commercial vehicles from 12,500 to 40,000 Nos. per annum.

(ii) M/s. TELCO have been permitted in November, 1979 expansion of their capacity under the scheme of automatic growth from 36,000 to 44,640 Nos. per annum.

(iii) M/s. Standard Motors, Madras have been permitted in September, 1979 automatic growth in their capacity for the manufacture of commercial vehicles from 3000 Nos. to 3750 Nos. per annum.

(c) to (e). There is no proposal in this regard as the existing arrangements are adequate.

#### उत्तर प्रदेश में दंगों के दौरान प्रयुक्त किये गये हथियार और विस्फोटक पदार्थ

9111. श्री दया राम शाक्य : क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि अगस्त 1980 में उत्तर प्रदेश के विभिन्न जिलों में दंगों के दौरान प्रयुक्त किये गये हथियार और विस्फोटक पदार्थ आधुनिकतम थे और इनमें से अधिकांश विदेशी मेक के थे ; और

(ख) क्या सरकार का विचार इस बारे में एक विस्तृत रिपोर्ट सभा-पटल पर रखने का है ?

गृह मंत्रालय में राज्य मंत्री (श्री यशोवन्त मकवानना) : (क) राज्य सरकार से प्राप्त सूचना के अनुसार, उस राज्य में अगस्त, 1980 में दंगों के दौरान विदेश में बने हुए